

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 70 of 1995

Friday, this the 13th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. K Valsala,
W/o Late Sri NK Somasundaran,
Section Supervisor (O),
Office of the General Manager Telecom,
Trichur (Sree Valsam, VI/543,
Gandhi Nagar, Cheroor, TC-8).
2. Vinaya Venkiteswaran,
S/o Late Venkiteswaran,
Telecom Office Assistant,
Office of the General Manager Telecom,
Trichur (Madathilparambil House,
Chettiparambu, Irinjalakuda.)
3. N Vilasini,
W/o Late R Raghavan Pillai,
Senior Section Supervisor (Retired)
Office of the General Manager Telecom,
Trichur (Sreepriya, Variam Lane,
Trichur-1).
4. Mrs. KN Menon,
W/o V Narayana Menon,
Senior Telecom Supervisor (Retired)
Trunk Exchange, Trichur
(Puthen Veedu, Silent Lane,
Poothole, Trichur-4).
.. Applicants

By Advocate Mr. MR Rajendran Nair

Vs.

1. The General Manager, Telecom,
Trichur.
2. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum.
3. Union of India represented by
Secretary to Government,
Department of Telecom, New Delhi.
.. Respondents

ORDER

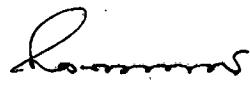
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are entitled
to get relief on family pension. The Supreme Court of India

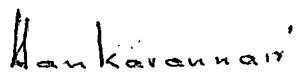
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has taken a view in CA 3543/90 and connected cases that dearness relief is not admissible on family pension. Following the decision, we dismiss the application in limine. No costs.

Dated the 13th January, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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